

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**Appeal No. 194 of 2013 &  
IA Nos. 268 & 269 of 2013**

**Dated : 13<sup>th</sup> August, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**In the matter of**

**BSES Yamuna Power Ltd. ... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant (s) :

Mr. Ashish Gupta

Mr. Paresh Lal

Counsel for the Respondent (s) :

Mr. M.G. Ramachandran

Ms. Swagatika Sahoo for R.4

Mr. Gaurav Singh

Mr. Gopal Jain for R.7

Mr. Pradeep Misra

Mr. Suraj Singh for R.9

**ORDER**

The issue involved in this Appeal has already been raised in other Appeal No. 55 of 2013, which was admitted.

Therefore, Admit. Issue notice. Mr. M.G. Ramachandran takes notice on behalf of Respondent No.4; Mr. Pradeep Misra takes notice on behalf of Respondent No. 9 and Mr. Gaurav Singh takes notice on behalf of Respondent No.7. Notice to be issued to the other Respondents returnable on 05.09.2013. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

Post the matter on **05.09.2013.**

**(Justice Surendra Kumar)  
Judicial Member**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

*ts/mk*